

File No.4(37)2016/State/Enf-FSSAI
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 28 February, 2017

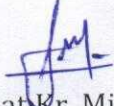
Subject: Extension of time line for appointment of Designated Officer (appointed on Additional Charge basis) by amendment to Rule 2.1.2 (1) (iii) (b) of FSS Rules, 2011- reg.

As per Rule 2.1.2 (1) (iii) (b) of FSS Rules, 2011 "*At the time of commencement of these rules, the post of designated Officer is held by any other officer of equivalent rank as additional charge basis such other officer shall continue to hold such additional charge till such time a whole time Designated Officer is appointed or for a period of one year whichever is earlier.*"

2. The above mentioned rule has been amended vide notification GSR No. 57 (E) dated 13.1.2017 (copy enclosed) and the period for appointment of an equivalent rank officer to the post of designated Officer on additional charge has been increased upto **8 years** from time of commencement of these rules i.e. upto **04th August, 2019**.

3. This issues with the approval of Competent Authority.

Encl: as above


(Prabhat Kr. Mishra)
Assistant Director (RCD)
Tel: 011-23237435

To,

1. Commissioners of Food Safety of all States/UTs
2. CITO, IT Division- for uploading on the FSSAI website.

MINISTRY OF HEALTH AND FAMILY WELFARE

NOTIFICATION

New Delhi, the 13th January, 2017

G.S.R. 57(E).— In exercise of the powers conferred by Section 91 of the Food Safety and Standards Act, 2006 (34 of 2006), the Central Government hereby makes the following rules further to amend the Food Safety and Standards Rules, 2011 namely:—

1. (1) These rules may be called the Food Safety and Standards (Amendment) Rules, 2017.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Food Safety and Standards Rules, 2011, in Chapter 2, in rule 2.1, in sub-rule 2.1.2, in clause 1, relating to qualification, in sub-clause (iii), in item (b), for the words “five years”, the words “eight years” shall be substituted.

[F.No. P.15025/242/2015-DFQC(Food)]

K.L.SHARMA, Jt. Secy.

Note:- The principal rules were published in the Gazette of India, extraordinary, Part-II, Section 3, Sub-section (i), vide number G.S.R.362(E), dated the 5th May, 2011 and amended vide notification G.S.R.508 (E), dated the 18th July, 2014.